HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THURSDAY, THE THIRTEENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 189,190,191 & 192 OF 2025

WRIT APPEAL NO: 189 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against order Dated 24/01/2025 Passed in WP.No. 1184 of 2025. on the file of the High Court.

Between:

1. Multiplex Association of India, Federation House, Tanseng Marg, New Delhi - 110001 Rep by V Kiran Kumar
2. Sumendar Reddy, Shareholder of PVR-INOX Cinemas Age.33 Occ. Manager Finance and Accounts S/o RajiReddy, R/o Flat No. 101,Mahadev s rvs avenue, Power Nagar, Kukatpally Hyderabad- 500018

...LEAVE PETITIONERS/APPELLANTS

AND

1. Satish Kamaal, S/o. K. Ramulu 7-89, Santhinagar Colony, Chanda Nagar, Ranga Reddy District, Telangana 500050

...RESPONDENT/WRIT PETITIONER

2. The State of Telangana, Rep by its Principal Secretary, Home (General -A) Department, Dr B R Ambedkar Telangana State Secretariat Hyderabad 500022
3. The Telangana State Film/Television and Theatre Development, Corporation, Rep By its Managing Director, 10-2-1, FDC Complex, A.C. Guards, Hyderabad 500028.
4. Sri Venkateswara Creations, Plot No. 132 and 133, 8-2-293/K/133, Kamalapuri Colony, Sri Nagar Colony, Hyderabad, 500073 Rep. by its Founder V. Venkata Ramana Reddy (alias Dil Raju)

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Impugned Order dated 24/01/2025 in W.P.No.1184 of 2025 and pending the disposal of the present Writ Appeal

Counsel for the Appellants: SRI S. NIRANJAN REDDY REP., FOR Ms. RUBAINA S KHATOON

Counsel for the Respondent No.1: SRI MD SULTANA BASHA

Counsel for the Respondent No.2: SRI MAHESH RAJE GP FOR HOME

Counsel for the Respondent No.3: ---

Counsel for the Respondent No.4: SRI PASHAM MOHITH

WRIT APPEAL NO: 190 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against Order Dated 24/01/2025 Passed in WP No 1184 of 2025 on the file of the High Court.

Between:

1. Multiplex Association of India Federation House, Tanseng Marg, New Delhi - 110001 Rep by V Kiran Kumar
2. Sumendar Reddy, Shareholder of PVR-INOX Cinemas Age. 33 Occ. Manager Finance and Accounts S/o RajiReddy, R/o Flat No. 101,Mahadevs rvs avenue, Power Nagar, Kukatpally Hyderabad- 500018

...LEAVE PETITIONERS/APPELLANTS

AND

1. Satish Kamaal, S/o. K. Ramulu 7-89, Santhinagar Colony, Chanda Nagar, Ranga Reddy District, Telangana 500050

...RESPONDENT/WRIT PETITIONER

2. The State of Telangana, Rep by its Principal Secretary, Home (General -A) Department, Dr B R Ambedkar Telangana State Secretariat Hyderabad 500022
3. The Telangana State Film/Television and Theatre Development, Corporation, Rep By its Managing Director, 10-2-1, FDC Complex, A.C. Guards, Hyderabad 500028.
4. M/s. Mythri Movie Makers LLP, Plot No 58, 3rd Floor, Road No.72, Aswini Layout, Journalist Colony, Jubilee Hills, Hyderabad, Telangana, 500033 Rep. by its Director, Ravi Shankar Yalamanchili

...RESPONDENTS/RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the impugned order dated 24.01.2025 in WP 33923 of 2024, in the interest of justice

Counsel for the Appellants: SRI S. NIRANJAN REDDY REP., FOR Ms. RUBAINA S KHATOON

Counsel for the Respondent No.1: SRI M. SULTAN BASHA REP., FOR SRI P SRINIVASA REDDY

Counsel for the Respondent No.2: SRI MAHESH RAJE GP FOR HOME

Counsel for the Respondent No.3: ---

Counsel for the Respondent No.4: SRI K. SIDDHARTH RAO

WRIT APPEAL NO: 191 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against Order Dated 24/01/2025 Passed in WP No 1184 of 2025 on the file of the High Court.

Between:

1. Multiplex Association of India, Federation House, Tanseng Marg, New Delhi - 110001 Rep by V Kiran Kumar
2. Sumendar Reddy, Shareholder of PVR-INOX Cinemas Age.33 Occ. Manager Finance and Accounts S/o RajiReddy, R/o Flat No. 101,Mahadev' s rvs avenue, Power Nagar, Kukatpally Hyderabad- 500018

...LEAVE PETITIONERS/APPELLANTS

AND

1. Gorla Bharat Raj, S/o Gorla Chandra Shekar A-24/1, Lab Qrts, Kanchanbagh Hyderabad, 500058

...RESPONDENT/WRIT PETITIONER

2. The State of Telangana, Rep by its Principal Secretary, Home (General -A) Department, Dr B R Ambedkar Telangana State Secretariat Hyderabad 500022
3. Commissioner of Police, Rep by Hyderabad City Police (Cinemas Licensing Authority), 0/o Commissioner of Police, Tower-A, ICCC Building, Road No 12. Banjara Hills, Hyderabad, 500034.
4. Sri Venkateswara Creations, Plot No. 132 and 133,8-2-293/K/133, Kamalapuri Colony, Sri Nagar Colony, Hyderabad, 500073 Rep. by its Founder V. Venkata Ramana Reddy (alias Dil Raju)

...RESPONDENTS/RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Impugned Order dated 24/01/2025 in W.P.No.1189 of 2025 and pending the disposa of the present Writ Appeal

Counsel for the Appellant: SRI A. VENKATESH REP., FOR Ms. RUBAINA S KHATOON

Counsel for the Respondent No.1: SRI MAHESH MAMINDLA

Counsel for the Respondent No.2: SRI MAHESH RAJE GP FOR HOME

Counsel for the Respondent No.3: ---

Counsel for the Respondent NO.4: SRI PASHAM MOHITH

WRIT APPEAL NO: 192 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred agains: the order dated 24/01/2025 passed in W.P.No. 37007 of 2024 on the file of the High Court.

Between:

1. Multiplex Association of India, Federation House, Tanseng Marg, New Delhi - 110001 Rep by V Kiran Kumar
2. Sumendar Reddy, Shareholder of PVR-INOX Cinemas Age-33 Occ- Manager Finance and Accounts S/o RajiReddy, R/o Flat No- 101 Mahadevs rvs avenue, Power Nagar, Kukatpally Hyderabad- 500018

...LEAVE PETITIONERS/APPELLANTS

AND

1. Mallangi Sai Vijay Reddy, S/o Mallangi Vivekananda Reddy Plot No. 31, Road No. 76, Opp. TV 5 Office. Jubilee Hills, Shaikpet, Hyderabad, Telangana – 500033

...RESPONDENT/WRIT PETITIONER

2. The State of Telangana, Rep by its Principal Secretary, Home (General -A) Department, Dr B R Ambedkar Telangana State Secretariat Hyderabad 500022
3. Commissioner of Police, Rep by Hyderabad City Police (Cinemas Licensing Authority), O/o Commissioner of Police, Tower-A, ICCC Building, Road No 12, Banjara Hills, Hyderabad, 500034.
4. Chikkadpally Police Station, Rep by. Station House Officer, CF4V plus FFV, Chikkada Palli 6 St, Jawahar Nagar, Himayatnagar, Hyderabad, Telangana 500020
5. Sandhya Theatre, 35 MM, Rep by. Cinemas License Holder, RTC X Rd, opp. Bawarchi Restaurant, Zamistanpur, Himayatnagar, Hyderabad , Telangana 500020

...RESPONDENTS/RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the impugned order dated 24/01/2025 in WP 37007 of 2024, in the interest of justice

Counsel for the Appellant: SRI A. VENKATESH REP., FOR Ms. RUBAINA S KHATOON

Counsel for the Respondent No.1: SRI R VIJAY GOPAL . T

Counsel for the Respondent No.2 to 4: SRI MAHESH RAJE GP FOR HOME

Counsel for the Respondent No.5: SRI G ARUN KUMAR

The Court made the following: COMMON JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL Nos.189, 190, 191 & 192 of 2025

COMMON JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri S. Niranjan Reddy, learned Senior Counsel represents Ms. Rubaina S Khatoon, learned counsel for the appellants in W.A.Nos.189 & 190 of 2025; Sri A. Venkatesh, learned Senior Counsel represents Ms. Rubaina S Khatoon, learned counsel for the appellants in W.A.Nos.191 & 192 of 2025; Sri M. Sultan Basha, learned counsel for respondent No.1 in W.A.No.189 of 2025; Sri M. Sultan Basha, learned counsel represents Sri P. Srinivas Reddy, learned counsel for respondent No.1 in W.A.No.190 of 2025; Sri Mahesh Raje, learned Government Pleader for Home, for respondent No.2 in all the writ appeals and Sri K. Siddharth Rao, learned counsel for respondent No.4 in W.A.No.190 of 2025.

2. Matters, being similar, were heard analogously.

3. After arguing for some time, learned Senior Counsel for the appellants seek to withdraw these appeals with liberty to file applications for impleadment and vacating the stay order in pending writ petitions with further liberty to mention the writ petitions before the learned Single Judge for hearing on vacate stay applications.

4. The other side has no objection.

5. This Court has no doubt, if after filing applications for impleadment and vacate stay petitions, mentioned memos are prayed for seeking out of turn listing, learned Single Judge will look into it expeditiously.

6. With aforesaid observation, the Writ Appeals are **dismissed as withdrawn** with the liberty prayed for. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/- N. CHANDRA SEKHAR RAO
DEPUTY REGISTRAR

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SECTION OFFICER

To,

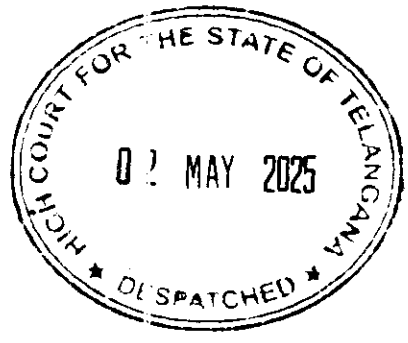
1. One CC to Ms. RUBAINA S KHATOON Advocate [OPUC]
2. One CC to SRI. MD SULTANA BASHA Advocate [OPUC]
3. One CC to SRI PASHAM MOHITH Advocate [OPUC]
4. One CC to SRI MAHESH MAMINDLA Advocate [OPUC]
5. One CC to SRI G ARUN KUMAR Advocate [OPUC]
6. One CC to SRI R VIJAY GOPAL . T Advocate [OPUC]
7. One CC to SRI K. SIDDHARTH RAO Advocate [OPUC]
8. One CC to SRI P SRINIVASA REDDY Advocate [OPUC]
9. Two CCs to GP for Home, High Court for the State of Telangana at Hyderabad. [OUT]
10. Two CD Copies

KKS

GJP

HIGH COURT

DATED:13/02/2025



COMMON ORDER

WA.Nos.189,190,191&192 of 2025

DISMISSING THE WRIT APPEALS
AS WITHDRAWN
WITHOUT COSTS

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